

A/

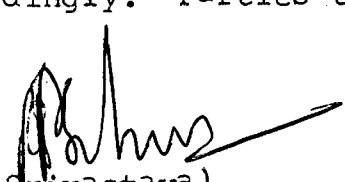
Date of Order

Orders OA 519/93

13.10.93

Mr.J.K.Kaushik - counsel for applicant  
Mr.M.Rafiq - counsel for respondents.

The learned counsel for the respondents submits that without following the process of law the applicant will not be reverted if at all reversion is necessary. In the light of the submissions made by the learned counsel for the respondents there is no cause to continue this case and the ~~xxxxxx~~ O.A. is disposed of accordingly. Parties to bear their own costs.

  
(P.P.Srivastava)  
Member (A)

  
D.D.Mehta  
Vice Chairman.

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20/10/93

